

FORM NO. 33

[See rule 67]

Particulars to be furnished in respect of units established under Special Economic Zone for claiming deduction under section 144 of the Act

Part-A							
Basic Information							
1.	Details of the assessee						
	(i)	Name			<i>refer Note 1</i>		
	(ii)	Address			<i>refer Note 2</i>		
	(iii)	Permanent Account Number					
2.	Details of the undertaking /Unit						
	(i)	Name			<i>refer Note 1</i>		
	(ii)	Address			<i>refer Note 2</i>		
	(iii)	Nature of business					
	(iv)	Name of the Special Economic Zone in which unit is located					
3.	Tax Year						
Part -B							
Details of Special Economic Zone Reinvestment Allowance Reserve Account							
4.	Amounts of eligible profits debited to the profit and loss account and credited to the Special Economic Zone Reinvestment Allowance Reserve Account:				Tax year	Amount	
	(i)	During the current tax year					
	(ii)	During the tax year, immediately preceding the tax year mentioned at (i)					
	(iii)	During the tax year, immediately preceding the tax year mentioned at (ii)					
	(iv)	During the tax year immediately preceding the tax year mentioned at (iii)					
	(v)	Total [(i)+(ii)+(iii)+(iv)]					
5.	Amounts withdrawn from the Special Economic Zone Reinvestment Allowance Reserve Account:				Tax year	Used for eligible purposes	Not used for eligible purposes
	(i)	During the current tax year					
	(ii)	During the tax year, immediately preceding the tax year mentioned at (i)					
	(iii)	During the tax year, immediately preceding the tax year mentioned at (ii)					
	(iv)	During the tax year, immediately preceding the tax year mentioned at (iii)					
	(v)	Total amounts withdrawn (i)+(ii)+(iii)+(iv)]					
6.	Net amount outstanding the Special Economic Zone Reinvestment Allowance Reserve Account on the last day of the current tax year [4(v)-5(v)]						
Part-C							
Details of new plant or machinery purchased							
7.	Details of new plant/machinery purchased out of amounts withdrawn from Special Economic Zone Reinvestment Allowance Reserve Account						
	Sl.N o.	Details of new plant or	Make and	Name of the	Address of the	Date of acquisition	Date on which it

		machinery	model number	supplier	supplier		was first put to use
				<i>refer Note 1</i>	<i>refer Note 2</i>	<i>dd/mm/yyyy</i>	<i>dd/mm/yy yy</i>
				<i>refer Note 1</i>	<i>refer Note 2</i>	<i>dd/mm/yyyy</i>	<i>dd/mm/yyyy</i>
				<i>refer Note 1</i>	<i>refer Note 2</i>	<i>dd/mm/yyyy</i>	<i>dd/mm/yyyy</i>

Verification

I _____ (name) holding Permanent Account Number _____, being proprietor/partner/director verify that the undertaking mentioned above during the tax year, acquired the new plant/ machinery, as mentioned above for which the purchase price has been paid by making withdrawal from the Special Economic Zone Reinvestment Allowance Reserve Account maintained by the assessee.

Date:

Signature

Place:

Name:

Designation:

Note:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. The address shall contain (i) Country/Region, (ii) Flat/Door/Building, (iii) Road/Street/ Block/Sector, (iv) PIN/ZIP Code, (v) Post Office, (vi) Area/locality, (vii) District and (viii) State.
3. Amounts to be filled in ₹ unless otherwise provided.